Uniform Panchayati System in the country

†3122. SHRI AJAY PRATAP SINGH: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Central Government is contemplating to make such a provision in which uniform Panchayati System would be implemented in the entire country under Panchayati Raj Act;

(b) whether any study has been conducted in this regard and whether Government would take any step in this regard; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR): (a) No Sir.

(b) and (c) No such study has been conducted by the Ministry of Panchayati Raj (MoPR). The 73rd Constitutional Amendment Act, 1992 provides broad framework to the States to enact their own Panchayati Raj Act. Since "Panchayat" is a State subject, States have enacted their State Panchayati Raj Acts. However, MoPR disseminates the best practices among States.

Construction of RoBs in Telangana

3123. SHRI B. LINGAIAH YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that twenty-six Road over Bridges (RoBs) are under construction in the State of Telangana;

- (b) if so, the details of progress of constructions of each of RoB; and
- (c) by when they are likely to be completed?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) 36 Nos. of Road over Bridges (ROBs) are under construction in the State of Telangana.

- (b) The details of RoBs under cost sharing by Railways is as under:
- Railway portion completed and approach work in progress (State Government): 5 Nos.

[†]Original notice of the question was received in Hindi.

- (ii) Railway portion and approach work in progress (State Government): 4 Nos.
- (iii) RoBs where estimate awaited from State Government, to be sanctioned or joint alignment yet to be finalized: 27 Nos.

(c) Normally, Railway undertakes construction of RoBs in Railway portion whereas approaches are being constructed by State Government. Generally, there is no problem of construction of ROBs in Railway portion. However, it is difficult to construct RoBs on approaches because it depends upon many factors such as availability of land, removal of encroachments, fixing the alignment of approaches, allocation of requisite funds etc. The time schedule for (9 RoBs) completion by State Government remains uncertain (for approaches). Therefore, it is not possible to fix the time schedule for construction of RoBs/RUBs projects as a whole.

Assigning National Rail and Transport Institute the title of Institute of National Importance

3124. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of RAILWAYS be pleased to state:

(a) the steps taken by the Ministry to make the National Rail and Transportation Institute (NRTI) an institute of national importance and bring it one of the top 500 institutions and then one of the top 100 institutions in the world;

(b) whether the Ministry sent the proposal before the Empowered Expert Committee (EEC) of the UGC for giving it the tag of an institution of national importance;

- (c) if so, the recommendation of the EEC;
- (d) whether there are any plans to set up NRTI centre in Andhra Pradesh; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) Notification declaring National Rail and Transportation Institute as deemed to be university under de novo category was issued by the Ministry for Human Resource Development on 26th July, 2018. The University was operationalised on 5th September 2018 with 2 Undergraduate courses *viz.* B.Sc. in Transportation Technology and BBA in Transport Management. Memoranda of Understanding have been signed with 5 global Universities - (i) Cornell University, USA, (ii) University of California, Berkeley, USA, (iii) University of